CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP No.405/2001 IN OA No.1178/2001

New Delhi, this the 10th day of October 2001

HON'BLE SHIR GOVINDAN S. TAMPI, MEMBER (A) HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Radhey Shiam Sharma S/o Shri Kabul Singh Sharma R/o H.No.128, Chander Shaker Azad Road, Babarpur, Shahdara, Delhi-110032.

.... Applicant

(None present)

VERSUS

- 1. Gyanendra Srivastava
 Director of Education,
 Directorate of Education,
 Old Secretariat, Alipur Road,
 Delhi-110007.
- 2. Ms. Gita Sagar, Secretary,
 Department of Education,
 Government of N.C.T. of Delhi,
 Shamnath Marg, Delhi-110007.

... Respondents

(By Advocate: Shri George Paricken)

O'R DER (ORAL)

By Shri Shanker Raju, Member (J) :-

None for the applicant. Heard Shri George Paricken, learned counsel for the respondents.

2. Shri George Paricken, learned counsel for the respondents states that the directions issued by this Tribunal in OA No.1178/2001 dated 15.5.2001 to the respondents to consider the aforesaid representations filed by the applicant and to dispose them of as expeditiously as possible and in any event within a period of two months from the date of service of a copy of the order.

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- The learned counsel for the respondents states that the representations of the applicants have been considered and vide order dated 17.7.2001 were disposed of and a copy of the same was served upon the applicant.
- 4. Since the respondents have complied with the directions of the Tribunal as passed in OA No.1178/2001 vide order dated 15.5.2001.
- In view of this, the present CP has become infructuous as complied with and the same is accordingly dismissed.
- 6. The notices are discharged.

S.NWⁿ (Shanker Raju) Member (J)

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(Govindan S. Tamp1)
Member (A)